

BENCH-I

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P No. 246/KB/2017  
I.A No. 473/KB/2017  
I.A No. 312/2017  
Cont.A.No.474/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 24<sup>th</sup> November 2017, 10.30 A.M**

Name of the Company		Ganesh Prashad Yadav & Anr.-VS-Contai Bus Syndicate Pvt Ltd & Ors.	
Under Section		241-242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. SHAUNAK MITRA, ADV. } Respondent no. (14)  
2. BINAY KR. UPADHYAY, ADV. }

1. CS. SANJAY KUMAR GUPTA }  
2. CS. ROHIT KUMAR KECHRI } PETITIONERS  
(PCS)  
(PCS)

1. Kulddeep Mallick Ad }  
2. Sayantika Das Adu } Mangalik  
Bhoori  
niman.

1. ARIF ALI, Ad. } Resp 3

1. Sankarson Sarkar } R4 & R5

1. JAYANTA SAMANTA } Advocate for R-8 & 16.

1. RATUL DAS }  
2. Abhijit Sarkar } Advocates for R13.

Mallick  
24/11/17

Sgt.  
24/11/17

Rohit Kechri  
24/11/17

Ad.  
24/11/17

Sankarson  
24/11/17

Jinan  
24/11/17

24/11/17



## O R D E R

Ld. Counsel for the petitioners and the respondent nos. 3, 4, 5, 8, 13, 14 and 16 are present.

I.A. No. 473/KB/2017 has been moved to rectify the order dated 22/03/2017. We do not find any error in the order and no correction is needed. Hence **I.A. No. 473/KB/2017 is dismissed.**

I.A. No. 312/2017 has been filed for appointing a Special Officer/Receiver/Administrator to look after the affairs of the Company. This I.A. Can be disposed of along with the C.P. There is no need to pass any order now which will be taken up along with the C.P.

Cont.A. No. 474/KB/2017 has been filed by the petitioners. Ld. Counsel for the respondents made a prayer that time may be given for filing reply. Prayer is allowed. Reply may be filed within 15 days with a copy in advance to the opposite parties. Thereafter rejoinder, if any, may be filed within 15 days with a copy in advance to the opposite parties.

Ld. Counsel for the 3<sup>rd</sup> party made a request that he has filed an I.A.No. 390/KB/2017 for impleadment, which is not listed today and prayed that direction may be given for listing of I.A.No. 390/2017 along with the company petition.

Sd

Sd



Fresh copy of the I.A. May be served on the petitioner within 7 days from today. Thereafter petitioner may file reply against the impleadment application.

List on 15/01/2018 for hearing of the C.P. along with the contempt application and pending I.As.

*Sd*

(Jinan K.R.)  
Member (J)

*Sd*

(V.P.Singh)  
Member (J)